

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(through web-based video conferencing platform)

ITEM No.14
C.P. (IB) No.108/BB/2023

IN THE MATTER OF:

M/s. Wipro Personal Care Pvt. Ltd. ... Petitioner
v.

Order under Section 59(7) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 30.08.2023

CORAM:

DR. N.V. RAMAKRISHNA BADARINATH
HON'BLE MEMBER (JUDICIAL)

SH. SANJAY PURI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Saji P. John

ORDER

1. Heard Shri Saji P. John, learned Counsel for the Petitioner.
2. Issue notice to the ROC & RD within three days through e-mail as well as by speed post and file proof of service well before the next date of hearing.
3. The matter is adjourned to **10.10.2023**. In the meanwhile, if any observations by the ROC & RD be filed.

Sd/-
(SANJAY PURI)
MEMBER (TECHNICAL)

Sd/-
(N.V. RAMAKRISHNA BADARINATH)
MEMBER (JUDICIAL)

Puja